

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

NEW DELHI: THE 9th December, 1993

NOTIFICATION
(INCOME-TAX)

S.O. No. In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80 G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the " Sri Ranganatha Perumal Temple, Thiruneermalai, Madras " to be a place of Public Worship of renown throughout the State of Tamil Nadu for the purpose of the said clause.

Notification No. 9430

(F.No.176/46/93-ITA-1)

(Signature)
(SHARAT CHANDRA)

UNDER SECRETARY TO THE GOVT. OF INDIA.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:

1. Executive Officer, Sri Ranganatha Perumal Temple, Thiruneermalai, Madras subject to the conditions that the donations received will be utilised exclusively for renovation / repair work and separate books of accounts will be maintained for this and to the Chief Commissioner of Income Tax, Tamil Nadu.
2. The Chief Commissioner of Income Tax, Tamil Nadu.
3. The Commissioner of Income Tax, Tamil Nadu-V, Madras with ref. to his letter No.C.No.2039(91)/91 dated 7.5.93. He is requested to review the case after every three years regarding the utilisation of donations by obtaining relevant accounts from the respective authorities.
4. Director General of Income Tax (Exemptions), Calcutta.
5. All Chief Commissioners & Directors General of Income Tax.
6. Comptroller & Auditor General of India, New Delhi.

(Signature)
(DEVINDER KUMAR SEHGAL)
SECTION OFFICER.